



HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/ADDL.REG.-HCIND/ 976

Indore, Dated 03rd April, 2014

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,


Shri Umesh Patidar, Advocate
C/o Pratha Graphics,
In front of District Hospital,
Barwani (M.P.)

* * *

Please refer to your application dated 28/03/2014 (Inwarded on 02/04/2014) registered at our I.D. No.02/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005 in which you have applied for certified copy of Order dated 17/07/2013 passed in W.P. No.8231/2013 (Principal Secretary, State of M.P. V/s Mukesh & Others) and the copy of I.A. which was rejected vide said Court Order, and this is to inform in this regard that this information can not be supplied due to following reasons:-

- **As per the Rule 8(1) of High Court of M. P. (Right to Information) Rules 2006' as amended, State Public Information Officer shall not be liable to provide any information which can be obtained under the Provisions of Chapter XVIII of the High Court of M. P. Rules, 2008.** You are accordingly requested to contact Copying Section of this Bench Registry and apply for certified copies of the documents required by you after paying the proper copying fee.

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.


(A. MANDLOI)
ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P.,
BENCH AT INDORE